DETAILED PUBLIC STATEMENT UNDER REGULATIONS 13 (4) AND 15 (2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

ORCHID SECURITIES LIMITED

(CIN: L18209WB1994PLC062173)

Regd. Office: 36A, Bentick Street, Kolkata-700 069, West Bengal. Tel No.: + 91 33 4004 8757; E-Mail ID: orchidsecurities_ltd@yahoo.co.in; Website: www.orchidsecuritiesltd.com

Open Offer for acquisition of 10,50,000 Equity Shares of ₹10 each representing 35% of the Equity Share Capital at a price of ₹7.50 (Rupees Seven and Paise Fifty only) per Equity Share from the Public Shareholders of Orchid Securities Limited ("OSL"/ "Target Company"), in terms of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ["SEBI (SAST) Regulations, 2011"/"Regulations"] by Mr. Yatin Sanjay Gupte ("Acquirer 1"), Mr. Sojan V Avirachan ("Acquirer 2") and Mr. R Venkataramana ("Acquirer 3") (hereinafter collectively referred to as "Acquirers")

This Detailed Public Statement (**"DPS"**) is being issued by Mark Corporate Advisors Private Limited, the Manager to the Offer (**"Manager"**), for and on behalf of the Acquirers, in compliance with Regulations 13(4) and 15(2) of the Regulations pursuant to the Public Announcement (**"PA"**) sent to Metropolitan Stock Exchange of India Limited (**"MSEI"**), The Calcutta Stock Exchange Limited, Kolkata (**"CSE"**) and the Target Company on September 06, 2019 (Friday) and filed with Securities and Exchange Board of India (**"SEBI"**) on September 09, 2019 (Monday) in terms of Regulation 3(1) and 4 of the Regulations.

I. ACQUIRERS, SELLERS, TARGET COMPANY AND OFFER:

A Information about the Acquirers:

1) Information about Mr. Yatin Sanjay Gupte (hereinafter referred to as "Acquirer 1")

1.1. Yatin Sanjay Gupte, s/o Sanjay Gupte, aged about 41 years, is presently residing at 12/A, Suramya Bunglows, Raipura Road, Bhayali Gaon, Behind Lalguru Farm, Bhayli, Vadodara-391 410, Contact No.: +91 95880 55500, E-Mail ID: yatin@wardwizard.in. He is a Master of Business Administration (M.B.A Exe.) in Insurance from Bharitya Shiksha Parishad, Uttar Pradesh. His Permanent Account Number (PAN) under Indian Income Tax Act is AIHPG 2333 B. He has approximately 15 years of experience in the areas of Sales & Marketing, Business Development, Client Servicing, Renewals and Operations (including 11 years of experience in Insurance).

1.2. He is not part of any group.

1.3. As on date, Acquirer 1 does not hold any Equity Share in the Target Company. However, he has entered into a Share Purchase Agreement on September 06, 2019 (Friday) to acquire 4,30,600 Equity Shares representing 14.35% of the Equity Share Capital of the Target Company.

1.4. He has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act or any other regulations made under the SEBI Act.

1.5. The Net Worth of Acquirer 1 is ₹564.06 Lakhs (Rupees Five Hundred Sixty Four Lakhs and Six Thousand only) as on September 05, 2019 as certified vide certificate dated September 06, 2019 issued by Mr. Rutvij Vyas, Partner (Membership No. 109191) of M/s VCA & Associates., Chartered Accountants (FRN: 114414W) having office at 402, Capri House, B/H Express Hotel, Alkapuri, Vadodara-390 007, Tel. No.: +91 265 2325561, E-Mail ID: vca.rutvij@gmail.com.

1.6. The entities promoted/controlled/managed by the Acquirer 1 is as under:

Sr. No.	Name of the Entities	Designation	% of total Equity Shares held/Share of Partnership
1)	Wardwizard Solutions India Pvt Ltd	Director	95.00%
2)	Wardwizard Sales Force India Pvt. Ltd.	Director	50.00%
3)	Kerala Health and Wellness Solutions LLP	Designated Partner	33.00%
4)	Dhanwanthari Health and Wellness Solutions Pvt. Ltd.	Director	70.00%
5)	JZ Hospitality Pvt. Ltd.	Director	25.00%

2) Information about Mr. Sojan V Avirachan (hereinafter referred to as "Acquirer 2")

2.1. Sojan V Avirachan, s/o Avirachan, aged about 41 years, is presently residing at Vettukallel House, Thoammankuthu, P.O. Idduki, Kerala-685 581, Contact No.: +91 79073 51671, E-Mail ID: sojanmba2007@gmail.com. He is a Master of Business Administration in Management Science from Anna University, Chennai. His Permanent Account Number (PAN) under Indian Income Tax Act is BWYPS 2447 E. He has approximately 12 years of experience in the areas of Administration, Marketing, Banking and Finance.

2.2. He is not part of any group.

2.3. As on date, Acquirer 2 does not hold any Equity Share in the Target Company. However, he has entered into a Share Purchase Agreement on September 06, 2019 (Friday) to acquire 3,62,800 Equity Shares representing 12.09% of the Equity Share Capital of the Target Company.

2.4. He has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11 B of the SEBI Act or any other regulations made under the SEBI Act.

2.5. The Net Worth of Acquirer 2 is ₹296.88 Lakhs (Rupees Two Hundred Ninety Six Lakhs and Eighty Eight Thousand only) as on September 06, 2019 as certified vide certificate dated September 06, 2019 issued by Mr. Sunil Dayanandha P, Proprietor (Membership No. 207098) of M/s Sunil Dayanandha & Co., Chartered Accountants (FRN: 012093S) having office at 2D, Ashiyana Apartments, Paliam Road, Thrissur-680 001, Kerala. Tel. No.: +91 0487 2322 537, E-Mail ID: casunildp@rediffmail.com.

2.6. The entities promoted/controlled/managed by the Acquirer 2 is as under:

Sr. No.	Name of the Entities	Designation	% of total Equity Shares held/Share of Partnership
1)	Aevas Business Solutions Pvt. Ltd.	Director	70.00%

3) Information about Mr. R Venkataramana (hereinafter referred to as "Acquirer 3")

3.1. Mr. R Venkataramana, s/o Penchalaiah Revuru, aged about 44 years, is presently residing at #13/1 2nd Cross, Sreekar Mansion, Raghuram Reddy Layout, Near BBMP Office, Doddanekkundi, Bengaluru-560 037, Contact No.: +91 70193 33148, E-Mail ID: rvramana171@gmail.com. He is a Master of Business Administration from Sri Krishnadevaraya University, Andhra Pradesh and Post Graduate Diploma in Information Technology (PGDIT) from Manipal Academy of Higher Education, Karnataka. His Permanent Account Number (PAN) under Indian Income Tax Act is AHSPR 8820 L. He has approximately 17 years of experience in the areas of Sales & Marketing, Business Development, Client Servicing, etc.

3.2. He is not part of any group.

3.3. As on date, Acquirer 3 does not hold any Equity Share in the Target Company. However, he has entered into a Share Purchase Agreement on September 06, 2019 (Friday) to acquire 2,77,200 Equity Shares representing 9.24% of the Equity Share Capital of the Target Company.

3.4. He has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11 B of the SEBI Act or any other regulations made under the SEBI Act.

3.5. The Net Worth of Acquirer 3 is ₹326.55 Lakhs (Rupees Three hundred and Twenty Six Lakhs and Fifty Five Thousand only) as on September 05, 2019 as certified vide certificate dated September 06, 2019 issued by Mr. Prasanna Adiga (Membership No. 227199) Chartered Accountant, having office at #83, Sri Gurukrupa, II Floor, East Anjaneyaswamy Temple Street, Basavanagudi, Bengaluru-560 004. Tel. No.: +91 80 2662 2894, E-Mail ID: ca.prasanna.adiga@gmail.com.

3.6. The entities promoted/controlled/managed by the Acquirer 3 is as under:

Sr. No.	Name of the Entities	Designation	% of total Equity Shares held/Share of Partnership
1)	Garuda Mart India Pvt. Ltd.	Promoter/ Director	90.00%
2)	Ashrama Vidyarthi Akshaya Seva Sadan Foundation	Promoter/ Director	70.00%
3)	Sreekaram Business Solutions Pvt. Ltd.	Director	9.00%

4) The Acquirers did not acquire any Equity Share of the Target Company either in the current financial year or in the period of eight financial years preceding the current financial year. However, the Acquirers have entered into a Share Purchase Agreement to acquire 10,70,600 Equity Shares representing 35.69% of the Equity Share Capital of the Target Company at a price of ₹4.00 per Equity Share.

5) The Acquirers are Business Associates and came together to jointly control the Target Company.

6) Neither the Acquirers nor any of the entities with whom they are associated, are in Securities related business and registered with SEBI as a Market Intermediary.

7) Based on the information available, none of the Acquirers are in the list of 'wilful defaulters' issued by any bank, financial institution, or consortium thereof in accordance with guidelines on wilful defaulters issued by RBI and as per Regulation 2(1) (ze) of Regulations.

8) Based on the information available, none of the Acquirers have been declared as a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) as per Regulations 2(1) (ja) of Regulations.

9) None of the entities promoted or controlled by the Acquirers as mentioned in point no. 1.6, 2.6 and 3.6 above are either participating or acting in concert with the Open Offer.

10) As on date, neither the Acquirers nor any entity promoted/controlled/managed by the Acquirers have any relationship with/interest in the Target Company, except for the proposed acquisition of 10,70,600 Equity Shares representing 35.69% of the Equity Share Capital of the Target Company through Share Purchase Agreement. Further, there are no Directors representing the Acquirers on the Board of the Target Company.

11) There are no persons Acting in Concert in relation to the Offer within the meaning of 2(1)(q)(1) of the Regulations.

B. Information about the Sellers:

1) Pursuant to the Share Purchase Agreement (**"SPA"**) entered between the Acquirers and the Sellers on September 06, 2019, the Acquirers have agreed to acquire 10,70,600 Equity Shares of Face Value of ₹10 (Rupees Ten only) each at a price of ₹4.00 (Rupees Four only) per share representing 35.69% of the Equity Share Capital from the following Shareholder of the Target Company (hereinafter referred as **"Sellers"/"Selling Shareholders"**):

Sr. No.	Name, PAN & Address	Part of Promoter Group (Yes/No)	Details of Shares/Voting Rights held by the Selling Shareholders			
			Pre Transaction		Post Transaction	
			No of Shares	% vis a vis total Share Capital	No of Shares	% vis a vis total Share Capital
1)	**Mr. Baboo Lal Birmecha** *PAN: ADXPB 4202 B* *Address:* P-129, C.I.T Scheme VI M, Near Pantaloons, Phoolbagan, Kankurgachi, Kolkata-700 054	Yes	2,97,900	9.93	Nil	N.A.
2)	**Mrs. Simple Bachhawat** *PAN: ADBPB 7792 C* *Address:* #142, 8th Main, 14th Cross, Malleswaram, Bengaluru-560 003, Karnataka	Yes	1,47,500	4.92	Nil	N.A.
3)	**Mrs. Dimple Gupta** *PAN: ADXPB 5294 K* *Address:* B/905, Serenity Heights, Mind Space, Link Road, Malad (West), Mumbai-400 064	Yes	1,43,500	4.78	Nil	N.A.
4)	**Mrs. Champa Birmecha** *PAN: ADZPB 4934 E* *Address:* P-129, C.I.T Scheme VI M, Near Pantaloons, Phoolbagan, Kankurgachi, Kolkata-700 054	Yes	1,25,400	4.18	Nil	N.A.
5)	**Mr. Adarsh Birmecha** *PAN: AIOPB 6347 F* *Address:* P-129, C.I.T Scheme VI M, Near Pantaloons, Phoolbagan, Kankurgachi, Kolkata-700 054	Yes	96,700	3.22	Nil	N.A.
6)	**Mr. Rajendra Kumar Nahata** *PAN: ABEPN 7571 Q* *Address:* Flat No 702, 7th Floor, Sai Mannat, Jai Baba Dham, Near Talwarkar Gym, Ulhasnagar, Thane-421 005, Maharashtra	Yes	36,600	1.22	Nil	N.A.
7)	**Mr. Nirmal Kumar Lunia** *PAN: AAYPL 9273 A* *Address:* 59/3, Kings Road, Haora (M. Corp), Howrah-711 101	Yes	23,600	0.79	Nil	N.A.
8)	**Mrs. Sunita R Nahata** *PAN: AGYPN 8848 P* *Address:* Flat No 104, Pentagon, B Cabin Road, Motiram Pride, Ambernath (East), Thane-421 501	Yes	18,500	0.62	Nil	N.A.
9)	**Mr. Umed Kumar Nahata** *PAN: ABFPN 9756 J* *Address:* Club Town Heights, Block-3, Flat-5B, 14 B.T. Road, Kamarhati (M), Belgharia, North 24 Parganas, West Bengal-700 056	Yes	700	0.02	Nil	N.A.
10)	**Mrs. Sangeeta Nahata** *PAN: ABQPN 1446 A* *Address:* Club Town Height, Block-3, 5th Floor Flat 5B, 14 B.T. Road, Belgharia, North 24 Parganas, West Bengal-700 056	Yes	600	0.02	Nil	N.A.
11)	**M/s Simplex Estates Pvt. Ltd.** *PAN: AAHCS 3791 E* *Address:* 36A, Bentinck Street, Kolkata-700 069, West Bengal	Yes	1,39,600	4.65	Nil	N.A.
12)	**M/s Tobular Impex Pvt. Ltd.** *PAN: AABCT 7979 B* *Address:* 36A, Bentinck Street, Kolkata-700 069, West Bengal	Yes	40,000	1.33	Nil	N.A.
	TOTAL		10,70,600	35.69%	Nil	N.A.

Note: Mrs. Priyanka Gairola alias Mrs. Priyanka Birmecha forming part of Promoter(s)/ Promoter(s) Group will continue to hold 86,800 Equity Shares representing 2.89% of the paid-up capital of the Target Company after the completion of Takeover formalities. She shall be re-classified as Public Shareholder subject to compliance of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 **[SEBI (LODR) Regulations, 2015]**.

2) The Acquirers will acquire 10,70,600 Equity Shares from the Sellers at ₹4 per share amounting to ₹42,82,400 and the said amount shall be pad as per the following slabs:

a) The Acquirers will pay an Earnest Money Deposit of ₹15,26,400 to the Sellers at the time of signing of the Share Purchase Agreement.

b) The Acquirers will pay an amount of ₹15,26,400 to the Sellers towards purchase consideration at any time before the completion of the Open Offer formalities but after RBI clearance.

c) The balance payment of ₹12,29,600 after adjusting the amount as mentioned in a & b above shall be paid to Sellers after the completion of Open Offer formalities.

3) The Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act, 1992.

C. Information about the Target Company-Orchid Securities Limited (hereinafter referred to as "OSL"/"Target Company"):

1) The Target Company, bearing CIN L18209WB1994PLC062173 was incorporated on March 09, 1994 in the name of 'Orchid Securities Limited' in the State of West Bengal pursuant to the provisions of the Companies Act, 1956. There has been no change in the name of the Company during the last three years.

2) The current Registered Office is situated at 36A, Bentick Street, Kolkata-700 069, West Bengal.

3) The Target Company is registered as Non-Banking Finance Company (**"NBFC"**) with Reserve Bank of India (**"RBI"**) bearing Registration Number as 05.00111 (without accepting public deposits) and its main business inter-alia includes investments/ trading in shares and securities and providing loans and advances.

4) The Authorized Share Capital of the Target Company is ₹3,25,00,000 comprising of 32,50,000 Equity Shares of ₹10 each. The Paid-Up Equity Share Capital of the Target Company is ₹3,00,01,000 comprising of 30,00,100 Equity Shares of ₹10 each fully paid up.

5) The Equity Shares of the Target Company are listed on Metropolitan Stock Exchange of India Limited, (**"MSEI"**) having a scrip symbol as 'Orchid' and The Calcutta Stock Exchange Limited, Kolkata (**"CSE"**) with scrip code as '025148'. The Equity Shares of the Target Company are infrequently traded within the meaning of explanation provided in Regulation 2(j) of the Regulations. The ISIN of the Target Company is INE077D01014.

6) As on date, the Target Company is fully compliant with the listing requirements and there has not been any non-listing of Equity Shares on any of the Stock Exchanges. However, The Target Company was suspended on the Calcutta Stock Exchange Limited w.e.f. March 21, 2014 due to some non-compliances of Listing Agreement. The trading in the Shares of the Target Company was revoked by the Calcutta Stock Exchange Limited w.e.f. April 01, 2016, after the necessary compliances were completed. Further, Metropolitan Stock Exchange of India Limited ("MSEI") vide its letter dated March 27, 2019 levied penalties of ₹1,08,560 for quarter ended December' 2018 and on August 14, 2019 for ₹1,07,380 for quarter ended June' 2019 for non-compliance of Regulations 6(1) of SEBI (LODR) Regulations, 2015 and the Target Company has made the payment of ₹1,08,560 on August 29, 2019 for non-compliance pertaining to quarter ended December' 2018.

7) The key financial information of the Target Company are based on audited financial statements for financial year ended March 31, 2019, March 31, 2018 and March 31, 2017 and the same are as follows:

(Amount in Lakhs, except EPS)

Particulars	FY 2018-2019	FY 2017-2018	FY 2016-2017
Total Revenue	259.45	312.52	240.00
Profit/(Loss) for the year	(6.64)	4.02	(2.99)
EPS (per share)	(0.22)	0.13	(0.10)
Net Worth/Shareholders' Fund	219.35	226.01	221.98

8) The Board of Directors of the Target Company consists of Mr. Umed Kumar Nahata, Non-Executive Non-Independent Director, (*DIN: 00233161*), Mr. Lakhi Prasad Saraogi, Non-Executive Independent Director (*DIN: 00503468*), Mr. Deepak Banthia, Non-Executive Independent Director (*DIN: 05150134*) and Mrs. Dimple Gupta, Non-Executive Non-Independent Director (*DIN: 06761822*).

9) The Compliance Officer of the Target Company is Mrs. Rimi Agarwal.

D. Details of the Offer:

1) The Acquirers are giving this Open Offer to acquire up to 10,50,000 Equity Shares of ₹10 each, representing 35% of the Equity Share Capital of the Target Company at a price of ₹7.50 (Rupees Seven Paise Fifty only) per Equity Share ('Offer Price') aggregating to ₹78,75,000 (Rupees Seventy Eight Lakhs Seventy Five Thousand only), payable in cash, subject to the terms and conditions set out in the Public Announcement ('PA'), this Detailed Public Statement ('DPS') and the Letter of Offer ('LoF'), which will be sent to the Public Shareholders of the Target Company.

2) All owners of the equity shares of the Target Company registered or unregistered except the Acquirers are eligible to participate in the Offer in terms of Regulation 7(6) of the Regulations.

3) As on date, to the best of knowledge and belief of the Acquirers, there are no other statutory approvals required to acquire the equity shares tendered pursuant to this Offer, except for the approval of Reserve Bank of India, Kolkata ("RBI"). If any other statutory approvals are required or become applicable at a later date before the completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the Regulations.

4) This Offer is not conditional upon any minimum level of acceptance by the Equity Shareholders of the Target Company in terms of Regulation 19(1) of the Regulations.

5) This is not a competing offer in terms of Regulation 20 of the Regulations.

6) The Equity Shares of the Target Company which will be acquired by the Acquirers are fully paid up, free from all liens, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

7) As on date, there are no Instruments pending for conversion into Equity Shares.

8) The Manager to the Offer viz., Mark Corporate Advisors Private Limited does not hold any Equity Shares in the Target Company as on the date of appointment to act as Manager to the Offer. They declare and undertake that they shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager to the Offer till the expiry of 15 days from the date on which the payment of consideration to the shareholders who have accepted the Open Offer is made, or the date on which the Open Offer is withdrawn as the case may be.

E. The Acquirers does not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of two (2) years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within two (2) years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot in terms of Regulation 25(2) of the Regulations.

F. As per Regulation 38 of SEBI (LODR) Regulations read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended ('SCRR'), the Target Company is required to maintain at least 25% Public Shareholding, on continuous basis for listing. Pursuant to completion of this Offer, assuming full acceptance, the Public Shareholding in the Target Company will not fall below the minimum public shareholding requirement as per SCRR as amended and the SEBI (LODR) Regulations, 2015.

II. BACKGROUND TO THE OFFER:

1) The Acquirers have entered into a Share Purchase Agreement (**"SPA"**) on September 06, 2019 (Friday) with the existing Promoters/Promoter Group (the **"Selling Shareholders"/"Sellers"**) to acquire the shares held by them i.e. 10,70,600 Equity Shares of ₹10 each representing 35.69% of the Equity Share Capital of the Target Company at a price of ₹4 each, aggregating to a sum of ₹42,82,400 (Rupees Forty Two Lakhs Eighty Two Thousand Four Hundred only) payable in cash.

2) Pursuant to SPA, the Acquirers are making an Offer in terms of Regulation 3(1) and 4 of the Regulations to acquire upto 10,50,000 Equity Shares of ₹10 each, representing 35% of the Equity Share Capital of the Target Company (**"Offer Size"**) at a price of ₹7.50 (Rupees Seven and Paise Fifty only) per Equity Share (**"Offer Price"**), payable in cash, subject to the terms and conditions set out in the PA, this Detailed Public Statement and the Letter of Offer that will be sent to the Public Shareholders of the Target Company.

3) The Offer Price is payable in cash, in accordance with Regulation 9(1) of SEBI (SAST) Regulations, 2011.

4) At present, the Acquirers do not have any plans to make major changes to the existing line of business of the Target Company except in the ordinary course of business. The Acquirers may diversify into new businesses with the prior approval of the Shareholders and approval of RBI. The Acquirers may reorganize the present Capital structure of the Company and also further strengthen the Board.

5) The Object of the acquisition is substantial acquisition of Shares/Voting Rights and take control over the Management of the Target Company.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed Equity Shareholding of the Acquirers in the Target Company and the details of their acquisitions are as follows:

Particulars	Shareholding as on PA date		Shares agreed to be acquired through SPA		Shares acquired between PA date and the DPS date		Shares proposed to be acquired in the Offer (assuming full acceptance)		Post Offer shareholding as on 10th working day after closing of Tendering Period	
	No of Shares	%	No of Shares	%	No of Shares	%	No of Shares	%	No of Shares*	%*
Acquirer 1	Nil	N.A	430,600	14.35	Nil	N.A.				
Acquirer 2	Nil	N.A	362,800	12.09	Nil	N.A.	10,50,000	35.00	21,20,600	70.68
Acquirer 3	Nil	N.A	277,200	9.24	Nil	N.A.				
TOTAL	Nil	NA	1,070,600	35.69	Nil	N.A.	10,50,000	35.00	21,20,600	70.68

** Assuming full acceptance in the Open Offer.*

IV. OFFER PRICE:

1) The Equity Shares of the Target Company are presently listed on Metropolitan Stock Exchange of India Limited (**"MSEI"**) having a scrip symbol as 'Orchid' and The Calcutta Stock Exchange of India Limited having Scrip Code as 025148.

2) The annualized trading turnover of the Equity Shares of the Target Company during Twelve (12) calendar months preceding the month of PA (June 2018 to May 2019) on the Stock Exchange on which the Equity Shares of the Target Company are listed is given below:

Name of the Stock Exchange	Total Number of shares traded during the preceding 12 calendar months prior to the month of PA	Total No. of Equity Shares listed	Annualized trading turnover (as % of total number of listed shares
Metropolitan Stock Exchange of India Limited	Nil	30,00,100	Not Applicable
Calcutta Stock Exchange of India Limited	Nil	30,00,100	Not Applicable

(*Source: www.msei.in and www.cse-india.com*)

3) Based on the above, the Equity Shares of the Target Company are infrequently traded during twelve (12) calendar months preceding the calendar month in which PA is made within the meaning of explanation provided in Regulation 2(j) of the Regulations.

4) The Offer Price of ₹7.50 (Rupees Seven and Paise Fifty only) is justified in terms of Regulation 8(2) of the Regulations on the basis of the following:

Sr. No.	Particulars		Amount (In. ₹)
a)	Negotiated Price as per SPA	:	4.00
b)	The volume-weighted average price paid or payable for acquisition by the Acquirers, during 52 weeks preceding the date of PA	:	N.A.
c)	The highest price paid or payable for any acquisition, by the Acquirers, during 26 weeks preceding the date of the PA	:	N.A.
d)	The volume-weighted average market price of Equity shares of the Target Company for a period of sixty (60) trading days immediately preceding the date of PA as traded on MSEI, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period	:	N.A.
e)	The price determined by the Valuer taking into account Valuation Parameters per Equity Share including Book Value, Comparable Trading Multiples and such other parameters as are customary for Valuation of Equity Shares, since the Equity Shares are infrequently traded	:	7.31
f)	**Other Financial Parameters as at:**		**March 31, 2019**
			(Audited)
	i) Return on Net Worth (%)	:	(3.03%)
	ii) Book Value Per Share (₹)	:	7.31
	iii) Earnings Per Share (₹)	:	(0.22)

5) The Fair Value per share of the Target Company is ₹7.31 (Rupees Seven and Paise Thirty One only) per share as certified vide Valuation Report dated September 06, 2019 issued by Navigant Corporate Advisors Limited, Merchant Banker, having office at 423, A Wing, Bonanza, Sahar Plaza Complex, J B Nagar, Andheri-Kurla Road, Andheri (East), Mumbai-400 059, Tel. No.: +91 22 4120 4837 and Registered Office at 4118, Rustomjee Eaze Zone, Laxmi Singh Complex, Goregaon-Mulund Link Road, Malad (West), Mumbai-400 064, E-Mail ID: navigant@navigantcorp.com.

6) In view of the parameters considered and presented in the table above and in the opinion of the Acquirers and Manager to the Offer, the Offer Price of ₹7.50 (Rupees Seven and

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Paise Fifty only) per Equity Share is justified in terms of Regulation 8 (2) of the Regulations.

7) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

8) As on date, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirers shall comply with regulation 18 of the Regulations and all the provisions of the Regulations which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

9) If the Acquirers acquires or agrees to acquire any Equity Shares or Voting Rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of Regulations. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period. Further, in accordance with regulations 18(4) and 18(5) of the Regulations, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirers shall (i) make public announcement in the same newspapers in which this DPS has been published; and (ii) simultaneously notify to SEBI, MSEI, CSE and the Target Company at its registered office. Such revision would be done in compliance with other formalities prescribed under the Regulations.

10) If the Acquirers acquires Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in the Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

11) If there is any revision in the offer price on account of future purchases/competing offers, or any other ground it will be done only up to the period prior to three (3) working days before the date of commencement of the Tendering Period and would be notified to the shareholders.

V. FINANCIAL ARRANGEMENTS:

1) The total funds required for the implementation of the Offer (assuming full acceptance), i.e., for the acquisition of 10,50,000 fully paid up Equity Shares of Face Value ₹10 each at a price of ₹7.50 (Rupees Seven and Paise Fifty only) per Equity Share is ₹78,75,000 (Rupees Seventy Eight Lakhs Seventy Five Thousand only) (**"Maximum Consideration"**).

2) In accordance with Regulation 17(4) of Regulations, the Acquirers have opened a Cash Escrow Account under the name and style of **"OSL-OPEN OFFER-CASH ESCROW ACCOUNT"** (**"Escrow Account"**) with IndusInd Bank Limited (**"Escrow Banker"**) bearing account number 250557778479 and deposited an amount of ₹25,00,000 (Rupees Twenty Five Lakhs only), in cash, being more 30% of the Maximum Consideration on September 11, 2019. The Acquirers have authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the Regulations. The cash deposit in the Escrow Account has been confirmed vide the Certificate dated September 11, 2019 issued by the Escrow Banker.

3) The Acquirers have adequate financial resources and have made firm financial arrangements for implementation of the Open Offer, in terms of Regulation 25(1) of the Regulations. The Open Offer obligation shall be met by the Acquirers through their own resources and no borrowings from any bank and/or financial institution are envisaged. Mr. Rutvij Vyas, Partner (Membership No. 109191) of M/s VCA & Associates., Chartered Accountants (FRN: 114414W) having office at 402, Capri House, B/H Express Hotel, Alkapuri, Vadodara-390 007, Tel. No.: +91 265 2325561, E-Mail ID: vca.rutvij@gmail.com, Mr. Sunil Dayanandha P, Proprietor (Membership No. 207096) of M/s Sunil Dayanandha & Co., Chartered Accountants (FRN: 012093S) having office at 2D, Ashiyana Apartments, Paliam Road, Thrissur-680 001, Kerala. Tel. No.: +91 0487 2322 537, E-Mail ID: casunildp@rediffmail.com and Mr. Prasanna Adiga, (Membership No. 227199) Chartered Accountant having office at #83, Sri Gurukrupa, II Floor, East Anjaneyaswamy Temple Street, Basavanagudi, Bengaluru-560 004. Tel. No.: +91 80 2662 2894, E-Mail ID: ca.prasanna.adiga@gmail.com, have certified vide certificate dated September 06, 2019 that sufficient resources are available with the Acquirers for fulfilling the obligations under this 'Offer' in full.

4) Based on the above, the Manager to the Offer is satisfied that the firm arrangements have been put in place by the Acquirers to implement the offer in full in accordance with the Regulations.

5) In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers shall deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18 (5) of the Regulations, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

1) As of the date of this DPS, to the best of the knowledge of the Acquirers, there are no Statutory Approvals required by the Acquirers to complete this Offer except for the approval from RBI, Kolkata. In case, if any Statutory Approval(s) are required or become applicable at a later date before the closure of the Tendering Period, the Offer shall be subject to the receipt of such Statutory Approval(s). The Acquirers shall make the necessary applications for such Statutory Approvals. In the event of non-receipt of any of such Statutory Approvals which may become applicable for the purchase of the Equity Shares under this Offer, the Acquirers shall have the right to withdraw the Offer in accordance with the provisions of Regulation 23(1) of the Regulations.

In the event of withdrawal of this Offer, for reasons outside the reasonable control of the Acquirer, a Public Announcement will be made within two (2) working days of such withdrawal, in the same newspapers in which this DPS has been published and copy of such Public Announcement will also be sent to SEBI, Stock Exchange(s) and to the Target Company at its Registered Office.

2) In case of delay in receipt of any Statutory Approval(s), pursuant to Regulations 18(11) of the Regulations, SEBI may, if satisfied, that delay in receipt of requisite Statutory Approval(s) was not attributable to any willful default, failure or neglect on the part of the Acquirers to diligently pursue such approvals, may grant an extension of time for the purpose of the completion of this Offer, subject to Acquirers agreeing to pay interest for the delayed period, provided where the Statutory Approval(s) extend to some but not all Equity Shareholders, the Acquirers has the option to make payment to such Shareholders in respect of whom no Statutory Approval(s) are required in order to complete this Open Offer. Further, in case the delay occurs on account of wilful default by the Acquirers in obtaining any Statutory Approval(s) in time, the amount lying in the Escrow Account will be liable to be forfeited and dealt with pursuant to Regulation 17(10)(e) of the Regulations.

3) NRI and OCB holders of the Equity Shares, if any, must obtain all requisite approvals required to tender the Equity Shares held by them in this Offer (including, without limitation, an approval from the RBI, since the Equity Shares validly tendered in this Offer will be acquired by a non-resident entity), and submit such approvals along with the Form of Acceptance-cum-Acknowledgement and other documents required to accept this Offer. Further, if holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs, FIIs, FPIs) had required any approvals (including from the RBI or the FIPB or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit copies of such previous approvals, along with the other documents required to be tendered to accept this Offer. If such approvals are not submitted, the Acquirers reserves the right to reject such Equity Shares tendered pursuant to this Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITIES PERTAINING TO THE OFFER:

Nature of Activity	Date	Day
Date of the PA	September 06, 2019	Friday
Date of publishing the Detailed Public Statement	September 16, 2019	Monday
Last date for filing of Draft Letter of Offer with SEBI	September 23, 2019	Monday
Last date of a competing offer	October 09, 2019	Wednesday
Latest date by which SEBI's observations will be received	October 16, 2019	Wednesday
Identified Date*	October 18, 2019	Friday
Last date by which the Letter of Offer will be dispatched to the Shareholders (*Except the Acquirers and the Selling Shareholders*) as on the identified date	October 25, 2019	Friday
Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	October 29, 2019	Tuesday
Last Date for revising the Offer Price/number of shares	October 31, 2019	Thursday
Date of Public Announcement for Opening the Offer	October 31, 2019	Thursday
Date of Commencement of the Tendering Period (**"Offer Opening date"**)	November 01, 2019	Friday
Date of Closing of the Tendering Period (**"Offer Closing date"**)	November 15, 2019	Friday
Last date for communicating rejection/ acceptance and payment of consideration for accepted equity shares/credit of unaccepted shares to demat account	November 29, 2019	Friday

**Identified Date is only for the purpose of determining the names of the shareholders (except the Acquirers and the Selling Shareholders) as on such date to whom the Letter of Offer will be sent. It is clarified that all the Public Shareholders (registered or unregistered) of the Target Company, are eligible to participate in this Offer any time during the tendering period of the Offer.*

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER:

1) All the Public Shareholders (*except the Acquirers and Sellers*) holding the Equity Shares in dematerialized form, registered or unregistered, are entitled to participate in this Offer, any time before the closure of the tendering period of this Offer. Please note that no shares will be accepted in physical mode pursuant to PR No.: 51/2018 dated December 03, 2018 issued by SEBI wherein requests for effecting transfer of securities shall not be processed after March 31, 2019 unless the securities are held in the dematerialized form with a depository.

2) Persons who acquired Equity Shares of the Target Company but (a) who have not received the Letter of Offer ('LoF'), (b) who have acquired the Equity Shares but whose names do not appear in the register of members of the Target Company as on the Identified Date or unregistered owners may participate in this Open Offer.

3) The Open Offer will be implemented by the Company through Stock Exchange Mechanism made available by the Stock Exchanges in the form of a separate window (**"Acquisition Window"**) as provided under Circular Nos. CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 issued by SEBI.

4) BSE Limited, Mumbai ("BSE") shall be the Stock Exchange for the purpose of tendering the Equity shares in the Open Offer.

5) The Acquirers have appointed Sparkle Securities Solutions Private Limited (**"Buying Broker"**) for the Open Offer through whom the purchases and settlement of the Shares tendered in the Open Offer shall be made.

The Contact Details of the Buying Broker are mentioned below:

Sparkle Securities Solutions Private Limited
E-501, Remi Bizcourt, Off Veera Desai Road,
Andheri (W), Mumbai-400 053
Tel No.: +91 22 6759 2034;
Contact Person: Ms. Kunjal Anjaria

6) The Letter of Offer would be available on the website of SEBI i.e. www.sebi.gov.in.

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER.

X. OTHER INFORMATION:

1) For the purpose of disclosures in this DPS relating to the Target Company, the Acquirers have relied on the publicly available information and information provided by the Target Company and have not independently verified the accuracy of details of the Target Company. Subject to the aforesaid, the Acquirers accepts the responsibility for the information contained in the Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments made thereof.

2) Pursuant to Regulation 12 of the Regulations, the Acquirers have appointed Mark Corporate Advisors Private Limited as Manager to the Offer.

3) The Acquirers have appointed Maheshwari Datamatics Private Limited, as Registrar to the Offer having Office at 23, R. N. Mukherjee Road 5th Floor, Kolkata-700 001, Tel No.: +91 33 22482248, E-Mail ID: mdpldc@yahoo.com, Contact Person: S. Rajgopal, SEBI Reg. No.: INR000000353.

4) In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.

5) This DPS and the PA will also be available on the website of SEBI i.e. www.sebi.gov.in.

Issued by Manager to the Offer:

MARK

MARK CORPORATE ADVISORS PRIVATE LIMITED
CIN: U67190MH2008PTC181996
SEBI Regn No.: INM000012128
404/1, The Summit Business Bay,
Sant Janabai Road (Service Lane),
Off Western Express Highway,
Vile Parle (East), Mumbai-400 057.
Contact Person: Mr. Manish Gaur
Tel. No.: +91 22 2612 3207/08
E-Mail ID: openoffer@markcorporateadvisors.com
Website: www.markcorporateadvisors.com

On behalf of the Acquirers:

Sd/-	Sd/-	Sd/-
Yatin Sanjay Gupta ("Acquirer 1")	**Sojan V Avirachan** ("Acquirer 2")	**R Venkataramana** ("Acquirer 3")

Place : Mumbai
Date : September 16, 2019

PRESSMAN

PUBLIC NOTICE

Public at large is hereby informed that Smt Deepa Vishindas Tejwani, deceased member of the Society, was the owner of Flat No.3, First Floor, Anjana Co-op Hou Soc Ltd., being lying situated, at Village Kopri, Thane (East), 400603. Smt Deepa Vishindas Tejwani has expired on 27th March 2019. Smt Deepa Vishindas Tejwani, during her lifetime had executed her Will dated 05/11/2018, registered at document No.TNN1-16424/2018, dated 5th November 2018 at the office of Sub Registrar, Thane and in the said will she has bequeathed the said flat to Mrs Neeta Pravin Bhanushali who was taking care of her and was staying with her during her old age. Mrs Neeta Pravin Bhanushali has applied for the membership in the society.

If any person/s has any claim, right, title or interest of any nature whatsoever in the above said flat, shall in writing raise their objections within 15 days from the date of this notice with the Secretary/Chairman of Anjana CHS Ltd., Kopri Colony, at Thane (East), otherwise such claim will be considered as waived and no claims shall be entertained thereafter.

Date: 16-09-2019 Sd/-
Place: Thane **Secretary/Chairman**
For Anjana CHS Ltd.
Kopri Colony, Thane (East)

PUBLIC NOTICE

MR. BALASUBRAMANIAN NARAYANASWAMY the Joint-Member of N.G. Suncity Phase-I Co-operative Housing Society Ltd., having its address at, Near Thakur Public High School, Thakur Village, Kandivali (East), Mumbai-400 101, and holding Flat No. E-1-405, N. G. Suncity Phase-I Co-operative Housing Society Ltd., having its address at, Near Thakur Public High School, Thakur Village, Kandivali (East), Mumbai-400 101 in the building of the society, died on 18.01.2019, without making nomination, and in place of deceased member, her Wife **MRS. RANGANAYAKI BALASUBRAMANIAN IYER,** has applied to the Society for membership, in respect of said Flat No.E1-405, N. G. Suncity Phase-I Co-operative Housing Society Ltd., having its address at Near Thakur Public High School, Thakur Village, Kandivali (East), Mumbai-400 101.

The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of Fifteen days from the publication of this notice, with copies of such documents and other proofs in support of his/her/ their claims/objections for transfer of shares and interest of the deceased member in the capital/ property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society, in favour of **MRS. RANGANAYAKI BALASUBRAMANIAN IYER.** The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/ property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society/with the Secretary of the society between 9.00 A.M. to 5.00 P.M. from the date of publication of the notice till the date of expiry of its period.

Mumbai
Date: 16.09.2019
For N. G. Suncity Phase-I Co.op. Housing Society Ltd.
Sd/-
Hon. Secretary / Chairman

EAST COAST RAILWAY

Tender No.eT-M-MW-Gr-I-BBS-76-2019

NAME OF WORK : OUTSOURCING THE WORK OF : (I) MECHANIZED WASHING OF BEDROLL OF TRAIN NO : 12819/12820, 12829/12830, 12897/12898, 18495/18496, 18447/18448, 18463/18464, 18437/18438 & 22633/22634 FOR A PERIOD OF TWO YEARS (GROUP-I). (II) MECHANIZED WASHING / DRY CLEANING, DISINFECTION AND PRESSING / IRONING OF CURTAIN CLOTHS OF AC COACHES AND INSPECTION CARRIAGES OF COACHING DEPOT, BHUBANESWAR FOR A PERIOD OF TWO YEARS.

Advertised Value : ₹2,28,53,676.78, **EMD** : ₹2,84,300/-, **Cost of Tender Document** : ₹11,800/-, **Period of completion** : 24 Months.

Bidding Start Date : 19.09.2019, **Date and time of closing of tender :** At 1530 hrs of 03.10.2019.

Manual offers are not allowed against this tender, and any such manual offers received shall be ignored.

Complete details & tender document will be available at http://www.ireps.gov.in.

Sr. Divisional Mechanical Engineer
PR-367/K/19-20 **Khurda Road**

PUBLIC NOTICE

Please take note that I Mr Nitin H. Gala (Buyer) residing at 3 Shah Mansion, College lane,Opp Portuguese Church, Dadar (W) Mumbai 400028 purchasing property "Two Commercial premises at 8 B Luis Apt. Opp. Maher hall College lane, Portuguese Church, Dadar (W) Mumbai 400028" from Mr. Gerard Joseph. (Seller)

If any person/s claim any right over the said documents/Property should put up their claim with the above said to Mr. Nitin H. Gala within 10 days from the date of this notice, failing which any such claim in, to or upon the said Property or any part thereof shall be deemed to have been waived without any reference to such claim.

sd/-
DATE : 16.09.2019 Nitin H. Gala

PUBLIC NOTICE

Please take notice that we are the only Heirs of the deceased Shri Maneklal Mohanlal Makwana & Smt. Vijayaben Maneklal Makwana, Residing At 13, Bhoj Terrace, 545, Tejukaya Park, Dr. B. A. Road, Matunga [E], Mumbai-400019.
(1) Suryakant Maneklal Makwana,
(2) Madhu Maneklal Makwana
(3) Kundan Maneklal Makwana
(4) Daksha Maneklal Makwana
(5) Alka Maneklal Makwana &
(6) Bina Maneklal Makwana.
We declare that except the above heirs, No Other Person(s) are heirs of the Deceased.

PUBLIC NOTICE

STATE LEVEL BANKERS' COMMITTEE, WEST BENGAL

This is to inform the general public that the Customer Banking Hours for the Public Sector Banks in all the 23 Districts of the State has been uniformly fixed at 10.00 a.m. – 4.00 p.m. The uniform timings will become effective from 01.10.2019 onwards.

sd/-
Place : Kolkata **General Manager, Prisec (Agri) &**
Dated : 16.09.2019 **Convener of SLBC, West Bengal**

यूनाइटेड बैंक ऑफ़ इंडिया United Bank of India
Head Office : 11, Hemanta Basu Sarani, Kolkata - 700 001

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of Setco Automotive Ltd, having its Registered Office at Vadodara Godhra Highway, Kalol, Dist. Panchmahals, Pincode 389 330 Gujarat registered in the name of the following Shareholder/s have been lost by them.

Sr. No.	Name of the Shareholder/s	Folio No.	Certificate No./s	Distinctive Number/s	No. of Shares
1.	Kenneth Menzies	M00052	1325	1863321-1865420	2100
2.	Kenneth Menzies	M00056	1327	1868421 – 1870670	2250

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar & Transfer Agents Link Intime India Pvt. Ltd. C-1-1, 247 Park, LBS Marg, Vikhroli (West) Mumbai 400 083 within 15 days of publication of this notice after which no claim will be entertained & the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai. Sd/-
Date :16/09/2019 Kenneth Menzies

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Sub Broker / Authorised Person is no longer affiliated as Sub Broker / Authorised Person of Kotak Securities Limited.

Sub Broker/ Authorised Person Name	Trade Name	Exchange Registration Numbers of Sub Broker/ Authorised Person	Address of Sub Broker/ Authorised Person
PREMA TUSHAR CHHAYA	PREMA TUSHAR CHHAYA	NSE - AP029178281 BSE - AP0106730126624	Shivchhaya Plot 23, Suryodaya Co Op Hsg Society Ambernath East Ambernath 421501.

Please note that above mention Sub Broker (SB)/Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention SB/AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned SB/AP.

kotak Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.:+22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856826. SEBI Registration No: INZ000200137 (Member of BSE, NSE, MSE, MCX & NCDEX), AMFI ARN 0164, PMS INP000000258, and Research Analyst INH000000586. NSDL/CDSL: IN-DP-NSDL-23-97.

SBI भारतीय स्टेट बैंक State Bank of India

Retail Assets Centralised Processing Center, CBD Belapur Railway Station Complex, Tower No. 4, 5th Floor, Belapur, Navi Mumbai -400 614. Tel.: 022-27564535 / 9699261040

POSSESSION NOTICE

See Rule 8(1) [for Immovable Property]

Whereas

The undersigned being the Authorized officer of the State Bank of India under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 9 of the Security interest (Enforcement Rules) 2002 Issued Demand Notice dated 28/04/2019, calling upon the Borrower **MR. SHAUKAT THARADRA, MRS. SAHIDA THARADRA & MS. AYESHA SHAUKAT THARADRA LOAN A/C NO. 57213278458** to repay the amount mentioned in the Notice being **Rs. 13,73,588/- (IN RUPEES THIRTEEN LACS SEVENTY THREE THOUSAND FIVE HUNDRED & EIGHTY EIGHT ONLY)** within 60 days from the date receipt of the said notice.

The borrower having failed to repay the amout, notice is hereby given to the borrower and the public in general that the undersigned as taken Symbolic possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with rule 9 on this 13th day of September of the year 2019.

The borrower and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of **Rs. 13,73,588/- (IN RUPEES THIRTEEN LACS SEVENTY THREE THOUSAND FIVE HUNDRED & EIGHTY EIGHT ONLY)** and interest and other charges thereon.

DESCRIPTION OF IMMOVABLE PROPERTY
FLAT NO. 8, 5TH FLOOR, AVVAL CHSL, 61 MORLAND ROAD, BYCULLA, MUMBAI - 400 008.

Place:- Mumbai. Authorized Officer
Date:- 13/09/2019 STATE BANK OF INDIA

यूको बैंक UCO BANK

(Govt. of India Undertaking)
Head Office –II, Department of Information Technology
3 & 4, DD Block, Sector–1, Salt Lake, Kolkata–700064

NOTICE INVITING TENDER

1. Request for Proposal (RFP) For Selection of System Integrator for Implementation, Maintenance and Facility Management for System Security Tools for Cyber Security Operation Centre (C-SOC)
2. Request for Proposal (RFP) for Supply of Fingerprint Biometric Scanners (Rate Contract)
3. Request for Proposal (RFP) for Procurement of 200 Mbps P2P Link from Kolkata Data Centre to Bangalore Data Centre (Re-Tendering)

Date:- 16.09.2019 **General Manager, DIT, BPR & BTD**

PUBLIC NOTICE

The Notice is hereby given to general public that my clients Mr. Harishchandra C. Chauhan & Mrs. Shirmala H. Chauhan have purchased Flat No. L/303, Reliable Garden Phase - II, Bldg No. 2, Reliable Garden HIJKLM CHS Ltd., area admeasuring 29.55 Sq. Mtrs. (Built Up), lying being & situated on Survey No. 371, Juchandra, Naigaon (E), Vasai, Palghar along with all rights, title, claim and interest from Mr. Chandrakant D. Shinde & Mrs. Rohini C. Shinde, vide Agreement For Sale dated 01st March, 2019 (hereinafter referred as "Said Flat"). My clients have been informed from Mr. Chandrakant D. Shinde & Mrs. Rohini C. Shinde that they had obtained Loan from IDBI Bank on mortgaging said flat and papers i.e. Original Receipt No. 8357, DT. 26/06/2012 & Original Stamp Duty Receipt Dt. 23/06/2012 & Original Registered Agreement for Sale No. VSI3/8169/2012 were kept in Bank's custody and same have been completely damaged due to fire extinguishers in Bank Store Room and same are not available. If any person/s claiming any interest in the aforesaid flat or any part thereof by way of tenancy, sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise being in possession, however is hereby required to make the same known to the undersigned together with substantiating documents at, Shop No. B/5, Bldg. No. A-14, Rashmi Star City, Juchandra, Naigaon (East), Tal. - Vasai, Dist.-Palghar-401208 in writing within 15 days from the date hereof, failing which the claim, if any, shall be considered as waived.
Date d this 14th day of September, 2019.

R. K. SINGH, Advocate
Shop No. 5, Bldg. No. A/14, Rashmi Star City, Juchandra, Naigaon (E), Vasai, Palghar - 401208

पंजाब नैशनल बैंक punjab national bank

...भरोसे का प्रतीक ! ...the name you can BANK upon !

HRM Division, Corporate Office, Sec 10, Dwarka, New Delhi-110075

CORRIGENDUM

With reference to the newspaper advertisement regarding the Engagement of Banking Industry Experts as Advisors/ Consultants on Contractual Basis, in Punjab National Bank, issued in the Business Standard and in the Hindustan Times (dated 05.09.2019), the last date mentioned for receipt of applications has been extended up to 27.09.2019.

Dated : 13.09.2019 ***General Manager (HRMD)***

भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

www.rbi.org.in

AUCTION OF STATE GOVERNMENT SECURITIES

The following State Governments have offered to sell 5 to 15 years securities by way of auction for an aggregate amount of ₹ **7,500.00** crore (Face Value).

Sr. No.	State	Amount to be raised (₹ cr)	Tenure (in Years)	Type of auction
1.	Andhra Pradesh	1,000	15	Yield based
2.	Bihar	1,000	10	Yield based
3.	Goa	100	10	Yield based
4.	Jammu and Kashmir	400	10	Yield based
5.	Karnataka	1,000	10	Yield based
6.	Rajasthan	1,000	5	Yield based
7.	Tamil Nadu	1,000	Reissue of 7.39% TNSDL 2037	Price based
8.	West Bengal	2,000	15	Yield based
	Total	7,500		

The auction will be conducted on Reserve Bank of India Core Banking Solution (E-Kuber) in multiple-price format on **September 17, 2019 (Tuesday)**. For further details please refer to RBI press release dated **September 13, 2019 (Friday)** on RBI website **(www.rbi.org.in)**.

"Don't get cheated by E-mails/SMSs/Calls promising you money"

CHENNAI ENVIRONMENTAL MANAGEMENT COMPANY OF TANNERS (CEMCOT)

F-2, "Shreyas Appts." 87, Greenways Lane, Greenways Road, R.A. Puram, Chennai 600028, Telefax: 044-2461 5494 / 5497; Email: cemcot.chennai@gmail.com, website: www.cemcot.com

NOTICE INVITING TENDER (RETENDER)
(National Competitive Bidding)

No. CEMCOT/18/RANITEC/Tender 19 & Tender 20 – Paddle Dryer and Civil Works

CEMCOT as Implementation Agency invites bids for 1) Tender 19 - **Supply, Installation & commissioning of 1000 kg/h 1 No. paddle dryer including civil, electrical, mechanical and allied works** 2) Tender 20 - **Construction of sludge storage platform, storm water drain, sludge & vehicle storage shed and allied works in RANITEC CETP, Ranipet**. For all other details and subsequent updates please refer the CEMCOT website at **www.cemcot.com**.

Tender documents issuance		Pre-bid meeting	Bids	
From	To		Submission	Opening
17 Sep 2019	25 Sep 2019	26 Sep 2019	Upto 1400 hrs. on 04 Oct 2019	At 1500 hrs. on 04 Oct 2019

The tender document will be issued on written request on any working day as per time line mentioned above upon payment of Rs. 5600/- including GST @ 12%. The CEMCOT reserves the right to withdraw this proposal or reject any or all bids or to allot part of the work to different agencies without assigning any reasons thereof.

Managing Director, CEMCOT

AMBA ENTERPRISES LIMITED

CIN: L99999MH1992PLC067004
Regd Office: Gala No.430, 4th Floor, Blue Rose Industrial Estate Western Express Highway, Near Metro, Borivali-E, Mumbai 400066
website: www.ambaltd.com, Email – ambaltd@gmail.com

Corrigendum to Annual Report 2018-2019

This is further to our Notice of Annual General Meeting dated 28th August, 2019, for convening the Annual General Meeting scheduled to be held on 30th, September, 2019. We hereby inform that inadvertently during printing of the Annual Report, some of the amounts mentioned in the Balance Sheet, Profit and Loss Account , Cash Flow Statement and Schedules are incorrect in the Annual Report 2018-2019 on page no. 74, 75, 76, 77 & 82

The revised Balance Sheet, Profit and Loss Account, Cash Flow Statement and Schedules with correct figures has been mailed/ dispatched to the shareholders and intimated to Stock Exchange (BSE).

Kindly note that revised Annual Report is uploaded on company website www.ambaltd.com

There is no other change in the Annual Report except the aforesaid.

For Amba Enterprises Limited
SD/-
Ketan Mehta
Date: 14.09.2019 Managing Director
Place: Mumbai DIN: 01238700

NOTICE

TATA CHEMICALS LTD

Registered Office: Bombay House, 24 Homi Mody Street, Mumbai-1.

NOTICE is hereby given that the certificate (s) for the undermentioned securities of the Company has/have been lost/mislaid and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of holder(s) (and jt. holder(s), if any)- **IAN ANTHONY STANTON SUSAN ELIZABETH STANTON**

Kind of Securities and face Value - **Rs.10/- Each**
FOLIO NO - **C1I0102103**

CERTIFICATE NO	DISTINCTIVE NUMBER	DISTINCTIVE NUMBER TO	NUMBER OF SHARES
00057783	12066433	12066442	10
00067048	5939819	5939823	5
00094636	14420323	14420342	20
B400143665	8615574	8615583	10
B400144932-4933	8631351	8631352	2
B500182042	9338938	9338938	1
B500214573	22457921	22457922	2
B522245576	23830927	23830941	15
B500246612	23867474	23867511	38
B600193158	63013152	63013191	40
B600194612	63073955	63074004	50
B701256692-6696	148934436	148934507	72
B701260081-0084	149034985	149035104	120
C00033765	10083150	10083150	1
C200334043	28796843	28796855	13
C200464784	41620465	41620477	13
F00303952	28816750	28816782	33
F00303952	41635807	41635823	17
F00303953	626946	626950	5
F00303953	1145394	1145398	5
F00303953	1382816	1382825	10
F00303953	8615584	8615584	1
F00303953	10091079	10091091	13
F00303953	41635824	41635839	16
		TOTAL	512

IAN ANTHONY STANTON
Mumbai (Place) **14-9-2019** (Date) **SUSAN ELIZABETH STANTON** [Name(s) of holder(s)/ Applicant(s)]